

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM NO. 132
(IB)-397(PB)/2018

IN THE MATTER OF:

Bank of India

.... Applicant

v.

Basic India Ltd.

.... Respondent

Order under Section 7 of IBC, 2016(CIRP)

Order delivered on 27.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP

Ms. Medha Tandon, Adv., Ms. Seema J., CS

ORDER

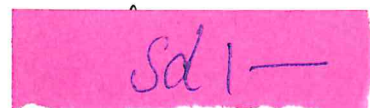
IA-1155(PB)/2019

This is an application which is disposed of with certain directions. Ld. Counsel for the applicant states that CoC was to dispose of the issue of eligibility of the proposed resolution applicant under Section 29A but the same has not been done till date and no intimation is given to the applicant. Ld. Counsel for the RP states that there is no direction given in the order to intimate the applicant hence no steps could be taken. Let RP and the applicant file compliance affidavit with respect to the compliance the directions issued on 20.01.2020.

List on 24.03.2020.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)